

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION NO. 79

TO BE ANSWERED ON 02.02.2023

COMPLAINTS FILED AGAINST OTT PLATFORMS FOR VIOLATION OF CODE OF ETHICS.

79. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of complaints that have been filed by individuals/organisation for violation of Code of Ethics by publishers of online curated content (OTT platforms) since 2021;**
- (b) the details of action(s) taken by Government/regulatory body on the basis of complaints filed since 2021; and**
- (c) the details of publishers of online curated content (OTT Platforms) against whom complaints were received and action/punitive measures that have been taken against them on the basis of the complaints?**

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH
THAKUR):**

(a) to (c): The Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 notified under Information Technology Act, 2000 on 25th February, 2021 inter alia provide for a Code of Ethics to be followed by the publishers of online curated content (OTT Platforms) and a three level grievance redressal mechanism to address grievances relating to violation of the Code, as under:

Level-I : Publisher (OTT platform)

Level-II : Self Regulating Body of Publishers

Level-III: Oversight Mechanism of the Central Government.

Since the notification of the Rules, the Ministry has received 265 grievances which have been addressed in accordance with the laid down procedure.
